

**Central Administrative Tribunal
Principal Bench**

OA No. 2655/2016
MA No. 2378/2016

New Delhi this the 8th day of August, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

1. DTC Pensioner's Welfare Forum,
A Society registered under the
Societies Registration Act, and
Having its office at 160-B,
Pocket-C, Siddhartha Extn.
New Delhi-110014
Through its Secretary,
Mr. Ishar Singh, Age 92 years
2. Shri Raj Singh Verma,
S/o Late Shri Janki Prasad,
Aged about 63 years,
R/o 1092/13, Vijay Nagar,
Balour Road, Bahadurgarh
Haryana
3. Shri Raja Ram Tyagi,
S/o Late Shri Fateh Chand,
Aged about 72 years,
R/o G-122, DTC Colony,
Hari Nagar, New Delhi-110064
4. Shir Yash Pal Chojar,
S/o Late Shri Roop Lal Chojar,
R/o BE-52, Janakpuri,
New Delhi-110058
Aged about 85 years,
5. Shri Kashmiri Lal Kapoor,
S/o Late Shri Chanan Shah Kapoor,
R/o E-16 (1st Floor) West Patel Nagar,
New Delhi-110008
Aged about 84 years

- Applicants

(By Advocate: Mr. S.M. Arif)

VERSUS

1. Delhi Transport Corporation
Through its MD,
IP Estate, New Delhi-110002
2. The Secretary & Transport Commissioner,
Govt. of NCT of Delhi,
5/9, Under Hill Road,
Delhi
3. Govt. of NCT of Delhi,
Through its Principal Secretary (Finance)
Delhi Secretariat, IP Estate,
New Delhi-110002
4. Lt. Governor of Delhi,
Through its Secretary,
Raj Niwas, Civil Lines, Delhi - Respondents

(By Advocate: Ms. Bimla Devi for Mr. Ajesh Luthra)

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard the learned counsel for the applicants and Ms. Bimla Devi for Mr. Ajesh Luthra on receipt of advance notice on behalf of respondent no.1. MA for joining together is allowed.

2. The applicants, being the DTC Pensioners Welfare Forum and its members, filed the present OA seeking the following reliefs:-

“I. Call for the records leading to the submissions of the report dated September 2014 submitted by the Committee constituted by Govt. of NCT of Delhi (respondent no.2) under the Chairmanship of the

Principal Secretary (Finance) Government of NCT of Delhi and to quash the same;

II. To direct the respondents to extend the Medical Scheme, to all Retired Employees of DTC.

III. To pass such other and/or further order may be deemed fit and proper in the facts of and circumstances of the case.

IV. To pass such other order or further orders as this Hon'ble Court may deem fit and proper in the interest of justice.”

3. It is submitted that the applicants made number of representations, including Annexure P-9 (colly) ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider Annexure P-9 (colly) representations of the applicants and to pass an appropriate speaking and reasoned order thereon within ninety days from the date of receipt of a copy of this order, in accordance with law. No costs.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)